

(1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasavani (Maharashtra), for the year 1972-73.
- (ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasavani (Maharashtra), for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library See No. LT-8127/74].

NOTIFICATION UNDER NAVY ACT 1957

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J B PATNAIK) I lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—

- (i) The Naval Ceremonial, Conditions of Service and Miscellaneous (Sixth Amendment) Regulations, 1973, published in Notification No S R O 192 in Gazette of India dated the 8th June, 1974
- (ii) The Navy (Discipline and Miscellaneous Provisions) (Second Amendment) Regulations, 1973, published in Notification No S R O 199 in Gazette of India dated the 15th June, 1974
- (iii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Second Amendment) Regulations, 1974 published in Notification No. S.R.O. 215 in Gazette of

India dated the 20th July, 1974. [Placed in Library. See No. LT-8128/74].

RAILWAY (NOTICES AND INQUIRIES INTO ACCIDENTS RULES, 1973.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI): I lay on the Table:—

- (1) A copy of the Railway (Notices of and inquiries into Accidents) Rules, 1973 (Hindi and English versions) published in Notification No G S R 575 in Gazette of India dated the 2nd June, 1973, issued under section 84 of the Indian Railways Act, 1890
- (2) An explanatory note (Hindi and English versions) giving reasons for not laying the above Notification earlier. [Placed in Library. See No. LT-8129/74]

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL. Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 188 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Pondicherry Appropriation Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 30th July, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."